

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

STARRED QUESTION NO:202

ANSWERED ON:17.03.2005

AUTONOMY TO NATIONAL COMMISSION FOR SCHEDULED CASTES

Athawale Shri Ramdas;Pathak Shri Brajesh

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government proposes to grant full autonomy to National Commission for Scheduled Castes (NCSC);
- (b) whether the Government has received representations from social organizations and Hon`ble Members of Parliament in this regard;
- (c) if so, the details thereof; and
- (d) the steps being taken by the Government to grant full autonomy to the Commission?

Answer

MINISTER OF SOCIAL JUSTICE & EMPOWERMENT (SMT. MEIRA KUMAR)

- (a) & (d) The National Commission for Scheduled Castes has been set up with specific duties and powers under Art. 338 of the Constitution. It is therefore a Constitutional body. It is vested with the necessary powers to perform its functions under Article 338 of the Constitution.
- (b) No representation has been received from Social Organisations or Hon`ble Members of Parliament.
- (c) Does not arise.